

BEFORE NATIONAL GREEN TRIBUNAL (EZ), KOLKATA

REF:- O.A-179/2024(EZ)

Applicant- Altaf Ansari

---V/s---

Respondent No-7:- M/s Jagannath Enterprise
(Through Proprietor Ranjit Tanti)

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Ranjit Tanti
by
Himley Adv

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Ranjit Tanti
by
Alankar Adv

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Respondent No-7:- M/s Jagannath Enterprise

(Through Proprietor Ranjit Tanti)

**Before the Notary
Govt. of India
Durgapur, Paschim Bardhaman**

Counter Affidavit on behalf of Resp. No-7

I, Ranjit Tanti, S/o Sahdew Tanti, Proprietor of M/s Jagannath Enterprise, resident of Lachipur Colliery, P.O. Kajoram, P.S. Andal, Dist-Paschim Burdwan(W:B) do hereby solemnly affirm and declare as follows:-

1. That I submit that I am the respondent no-7 herein as such I am well aware of this case and I denied all the averments made in the application.
2. That I submit that my crusher plant is not situated in any residential and market area. It is situated at Chitadanga, Majhi Para, Paschim Burdwan(W:B)
3. That I also denied the allegation that the stone crusher plant is causing severe environmental hazard as because I am fully complying the terms and condition of State Pollution Control Board.
4. That West Bengal State Pollution Control Board has also issue me Certificate vide No- UDIN24-G-GA000005-C-1715083143439.
5. That I have also obtain the certificate from west Bengal pollution control board for U/s 25 and 26 of the Water(Prevention and Control of Pollution) Act-1974 as amended and section 21 of the Air (Prevention and Control of Pollution) Act-1981 which is valid from 07/05/2024 to 31/12/2030.



Contd...p/2.....

21 APR 2025



Rajit Tanti
Humble Adv

: 2 :

- 6. That M/s Jangannath Enterprises come under the Jurisdiction of Madanpur Gram Panchayet and I also got no objection certificate from Madanpur Gram Panchayet regarding the carrying on business of Slag Crushing in the name and style of M/s Jangannath Enterprises.
- 7. That it is not true that the dust and emission from the engines are causing serious harm to the people residing in the area because my plant is very far from the residential area.
- 8. That I have sufficient means of water for suppression of dust by the way of Tubewells and I have engaged workers for spraying water in regular interval for the purpose of dust suppression separation.
- 9. That here I attach following documents:-
 - (i) Copy of Consent to establish certificate issued by West Bengal Pollution Control Board Vide CTE No- WBPCB/4132158/2023.
 - (ii) Copy of No Objection Certificate issued by Madanpur Gram Panchayet.

10. That there is no specific allegation against me i.e. M/s Jangannath Enterprises in the application/letter filed by Altaf Ansari.



In view of the above facts it is humbly prayed that this Hon'ble Tribunal may be pleased to struck off the name of M/s Jangannaath Enterprises(Resp No-7) from this case and does render justice.

Identified by me.

Rajit Tanti

Arvind Kumar Sinha
Advocate.
A.K. SINHA
ADVOCATE
DURGAPUR COURT

Solemnly affirmed before me by
 Sri/Smt. Rajit Tanti Deponent.
 who is identified by
 Sri/Smt. Arvind Kumar Sinha
 on this 21st day of April 2025
Haradhan Nayak
 HARADHAN NAYAK
 Regn. No.- 52232, GOVT. OF WEST BENGAL

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Government of West Bengal

This document having UDIN **24-G-GA000004-C-1715083143439** has been created by **WEST BENGAL POLLUTION CONTROL BOARD** with authorised person's Aadhaar no **XXXXXXXX7775** on **05:29PM, May 07, 2024**.

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Gibansu Mukherjee

Authorised Signatory
(E-signed)
Department of IT&E

Ranjit Tanti



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WEST BENGAL POLLUTION CONTROL BOARD
Paribesh Bhawan, 10A, Block LA, Sector III
Salt Lake City, Bidhan Nagar, Kolkata – 700 106, INDIA
Website : www.wbpcb.gov.in, e-mail : wbpcbnet@wbpcb.gov.in

Validity Period :07/05/2024 To 31/12/2030

Category: ORANGE

Application Type: CTE

CTE No.: WBPCB/4132158/2023

Date: 07/05/2024

Sub : Consent to Establish (CTE) under Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974 as amended and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

Ref.: Application No. 4132158

To,

M/s JAGANNATH ENTERPRISE

Lachipur Colliery, New Colony, Kajoram, Kajora (CT), Paschim Bardhaman, West Bengal, PIN-713338.

The West Bengal Pollution Control Board (hereinafter referred to as the State Board) hereby grants Consent to Establish (CTE) from environmental point under Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974, as amended and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended and rules and orders made thereunder for proposed new unit of JAGANNATH ENTERPRISE at Dag no.- 760, JL no.- 46, Mouza- Babuisole, P.O.-Baktarnagar, P.S.- Andal, Dist.- Paschim Bardhaman, PIN-713321. for the following activities :

| Sl.No. | Name of Activity, Product and/or By-Product | Production Capacity |
|--------|---|-------------------------|
| 1 | Slag Residual Iron | 500 Metric Tonnes/Month |

Total cost of the Project (in Lakhs)

117.1

(A) General Conditions :

- (1) The quality of sewage and industrial effluent to be discharged from the factory shall satisfy the permissible limits as per norms and Environment (Protection) Rules 1986.
- (2) The unit shall apply to the State Board for Consent to operate according to the provisions of the Water (Prevention & Control of Pollution) Act, 1974 as amended and the Air (Prevention & Control Pollution) Act, 1981 as amended prior to commencement of activities of the unit.
- (3) The unit shall comply with the following Environmental Acts and Rules and its amendment as applicable
 - (i) The Water (Prevention and Control of Pollution) Act, 1974 .
 - (ii) The Air (Prevention and Control of Pollution) Act, 1981
 - (iii) The Environment (Protection) Act, 1986
 - (iv) The Public Liability Insurance Act, 1991
 - (v) The Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989
 - (vi) The Ozone Depleting Substances (Regulation and Control) Rules, 2000
 - (vii) The Batteries (Management and Handling) Rules, 2022
 - (viii) The Noise Pollution (Regulation and Control) Rules, 2000
 - (ix) The Bio-medical Wastes Management Rules, 2016
 - (x) The Hazardous Wastes (Management and Transboundary Movement) Rules, 2016
 - (xi) The Plastic Waste Management Rules, 2016
 - (xii) The Solid Waste Management Rules, 2016

Ranjit Tanti

- (4) The State Board reserves the right to review, amend, suspend, revoke etc. this consent for establishment and the same shall be binding on the unit.
- (5) The unit shall obtain permission/clearance from the other competent authorities, as applicable and such permissions may be required at the time of submitting application for Consent to operate.
- (6) The unit shall abide by the stipulations as may be prescribed by any authority / local body / government departments etc.
- (7) Suitable measures to treat the effluent and emission shall be adopted in order to reduce the pollution load so that the quality of the effluent and emission from the unit always conforms to the relevant permissible standards.
- (8) No equipment/machinery, emission and effluent generation/discharge source etc. shall be installed/modified without prior approval of the State Board.

(B) Special Conditions:

1. Unit will not start operating without obtaining prior Consent to Operate of the Board.
2. Adequate water sprinkling arrangement to be installed and all precautionary measures to be taken to control fugitive dust generated from the activity.
3. Proper dry fog system to be installed at various transfer points.
4. Three layer plantation/green belt to be developed along the periphery of the boundary wall.
5. All work and process activities to be carried out inside an enclosed and covered shed.
6. Crusher should be completely enclosed by GI/MS sheets on top and at least three sides completely from the ground level. One side should have provision of movable sheet/door for movement/maintenance.
7. Conveyor belts should be properly covered from node to node with a thick sheet of suitable material along with water sprinkling system with adequately designed nozzle which produce tiny droplets of water.
8. No additional machinery/equipment to be installed without prior permission of WBPCB.
9. Ambient noise level to be maintained within the permissible limit.
10. Good housekeeping of the unit to be maintained.
11. Land conversion certificate has to be obtained from the concerned department for establishing the unit.
12. This NOC is valid up to 31.12.2030 for setting up the unit.

Any Violation of the aforesaid Conditions shall entail cancellation of this Consent to Establish

For and on behalf of West Bengal Pollution Control Board

07/05/2024

**Environmental Engineer
Durgapur Regional Office**



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OFFICE OF THE PRADHAN
MADANPUR GRAM PANCHAYAT

(ANDAL PANCHAYAT SAMITY)
VILL- PUBRA, P.O- MADANPUR, PIN-713321

REF: - 401/MGP/2024

DATE:- 22.07.2024

NO OBJECTION CERTIFICATE

This Gram Panchayet Authority has no objection if RANJIT TANTI S/o Sahdew Tanti, Mouza - Babuisole, Plot No- (LR) 760, Khatian No (LR) 1290 (Total area 99 Dec.) P.S- Andal, Dist.-Paschim Bardhaman (West Bengal) carry on Business of ' SLAG CRUSHING' in the Name of the Style of "JAGANNATH ENTERPRISE" under Madanpur Gram Panchayat.

This Certificate is being issued on condition that all the existing Govt. orders and rules will be compliance Failed which this N.O.C will be treated as cancel.

Date of issue: -01.04.2024

Valid upto: 31/03/2025

Pradhan
Madanpur Gram Panchayat
Pradhan
Madanpur Gram Panchayet

Ranjit Tanti